

ESTIMATES COMMITTEE

TWENTY-SEVENTH REPORT

श्री बी० जी० मेहता (गोहिलवाड) :
अध्यक्ष महोदय, मैं उत्पादन मंत्रालय के सम्बन्ध में एस्टीमेट्स (प्राक्कलन) समिति की सलाहसूची रिपोर्ट को पेश करता हूँ।

INDIAN INSTITUTE OF TECHNOLOGY (KHARAGPUR) *BILL

The Deputy Minister of Education (Dr. M. M. Das) : Sir, on behalf of the Minister of Education, I beg to move for leave to introduce a Bill to declare the institution known as the Indian Institute of Technology, Kharagpur, to be an institution of national importance and to provide for its incorporation and matters connected therewith.

Shri Kamath (Hoshangabad) : May I know if there is any truth in certain Press reports that have been circulating for some time that the Minister, Maulana Abul Kalam Azad is too ill to attend Parliament?

Mr. Speaker : I have no knowledge; the work is going on, all the same.

The question is :

“That leave be granted to introduce a Bill to declare the institution known as the Indian Institute of Technology, Kharagpur, to be an institution of national importance and to provide for its incorporation and matters connected therewith.”

The motion was adopted.

Dr. M. M. Das : I introduce the Bill.

TRAVANCORE-COCHIN STATE
LEGISLATURE (DELEGATION
OF POWERS) BILL*

The Minister in the Ministry of Home Affairs (Shri Datar) : Sir, I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Travancore-Cochin to make laws.

Mr. Speaker : Motion moved :

“That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Travancore-Cochin to make laws.”

Shri Punnoose (Alleppey) : The power to legislate for Travancore-Cochin is now with this House and this Bill seeks to hand it over to the President. No special circumstances have been shown here for this particular act. The only thing shown.....

Mr. Speaker : The hon. Member should understand the procedure. If the hon. Member wants to oppose the introduction of this Bill, he should say so.

Shri Punnoose : I want a clarification from the hon. Minister. The only statement is that Parliament might not have time. Secondly, the Bill seeks to hand over the power *in toto*—not for any specific law or for a specific time—and I think this House cannot delegate its power in that way because it is very extraordinary and we are responsible for the people of that State.

Shri Kamath (Hoshangabad) : I have some fundamental objection.

Mr. Speaker : Let us proceed in accordance with the Rules of Procedure. At the introduction stage, if any hon. Member wants to oppose on the ground that the Bill is illegal, I will hear hon. Members. But, if it is on the ground that it is a matter of policy or otherwise, then the hon. Member must only state one or two points as to why he opposes it; then I will ask the Minister to say what he has to say and then put the question straight to the vote of the House. That is the rule. But, whatever is stated in the Statement of Objects and Reasons is there. The hon. Members may be satisfied or may not be satisfied.

Shri T. B. Vittal Rao (Khammam) : Very unsatisfactory.

Mr. Speaker : I will now call upon the hon. Minister.

Shri T. B. Vittal Rao : In the Bill it is stated that the President may legislate even when we are sitting here; it is an extraordinary piece of legislation. That cannot be agreed to by the House.

Shri V. P. Nayar (Chirayinkil) : Before we consider whether this Bill should be opposed at this stage or not, I want to know why the hon. Minister has not

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